

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102
IA No. 370/2024
CP(IB) No.160/Chd/Hry/2021

IN THE MATTER OF:

JM Financial Asset Reconstruction Co. Ltd. ...Petitioner

Vs.

Mr. Pranav Gupta ...Respondent

Under Section: 95, IBC 2016, 99, IBC

Order delivered on 14.02.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the petitioner : Mr. Sajal Jain, Advocate
For the personal guarantor : Mr. Anand Chhibbar, Senior Advoate
Mr. Surjeet Bhadu, Advocate
For the RP : Mr. Manish Jain, Advocate

ORDER

IA No. 370/2024 and CP(IB) No.160/Chd/Hry/2021

IA No. 370/24 has been filed by the RP to place on record the report under Section 99 of the IBC 2016. The same is taken on record. Hence, IA No. 370/2024 stands ***disposed of*** and the same be tagged with the main petition for reference purpose.

Affidavit of service has been filed by learned counsel for the RP vide Diary No. 350/01 dated 12.02.2024. The same is taken on record. Learned counsel for the personal guarantor is directed to file the objections if any, within two weeks with a copy

in advance to the counsel opposite. Response thereof, if any, may be filed within one week and matter be listed on 03.04.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Tanvi